

CA-483/96

4/1.10.96

Sri. S. P. Sinha, Dy. Registrar I/c.

....

Defects
AM
4/10/96

The applicant who is appearing in person is absent. On perusal of the Scrutiny Report and the record it appears that defect in item no. 23 is yet to be removed by the applicant. Put up on 1.11.96 for removing the defect.

PKL

S. P. Sinha
(S. P. Sinha)
Dy. Registrar I/c

5/07.10.96

Shri M.L. Paswan, Registrar I/c

Shri A.P.Sinha, the applicant is present in person. The application is free from defects. Accordingly, let it be registered and listed before the Honble Bench on 09.10.1996 for hearing on admission.

SKJ

M.L. Paswan
(M.L. Paswan)
Registrar I/c

1/10.10.1996

Applicant, Dr.A.P.Sinha present in person.

Heard the applicant who appears in person. Issue notices to the respondents on the question of admission. The respondents are directed to file show-cause within four weeks as to why this application should not be admitted.

2. List this case on 9:12.1996 before the Registrar for completion of pleadings.

(D. Purkayastha)
Member (J)

(K.D.Saha)
Member (A)

Affidavit filed kept
in file A/13,86

WY MPS
11/11/96

2/9.12.1996

Dr.A.P.Sinha, applicant appears in person. Notices on behalf of the respondents ~~XXXXXX~~ were served on the learned sr. Standing Counsel. W/s has not been filed. Put up on 21.1.1997 for filing W/s.

(M.I.Paswan)
Registrar I/c

3/21.1.1997

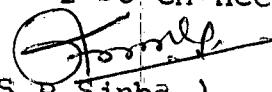
The applicants are present in person. None for the respondents. W/s has not been filed so far. Put up on 20.2.1997 for filing W/s.

(S.P.Sinha)
Dy.Registrar I/c

MPS.

4/20.2.1997

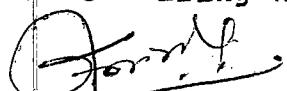
The applicant is present in person. None for the respondents. W/s has not been filed. Put up on 19.3.1997 for filing W/s. as a last chance.


(S.P.Sinha)
Dy.Registrar I/c

MPS.

5/19.3.1997

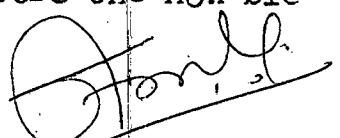
None for the applicant. The learned counsel Shri R.K. Choudhary Jr. to Mr. J.N. Pandey, Sr. Standing Counsel appears for the respondents and prays for three weeks time to file reply/W/s. Prayer allowed. Put up on 1.5.1997 for filing W/s as a last chance.


(S.P.Sinha)
Dy.Registrar I/c

MPS.

6/1.5.1997

The applicant is present in person. None for the respondents. No W/s has yet been filed though sufficient time was given therefore. In the circumstances, let it be listed before the Hon'ble Bench for direction on 20.5.1997.

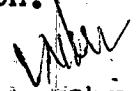

(S.P.Sinha)
Dy.Registrar I/c

MPS.

20.05.97 Applicant appearing in person.

Shri J.N. Pandey, learned Sr. Standing Counsel for the respondents states that Shri J.K. Jaipuriyar, Addd. Standing Counsel shall be filing W/s in this case. Three weeks further time is allowed for the same. Rejoinder may be filed within two weeks thereafter.

List on 08.07.1997 for direction.

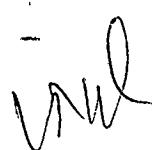

(V.N. Mehrotra)
vice-Chairman

SKJ

OA - 483/96

8./ 8.7.97. W/S has not been filed on behalf of the respondents so far. Three weeks further time is allowed for the same. Rejoinder, if any, may be filed within two weeks thereafter. List it on 22.8.97 for direction.

/TBS/

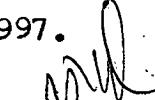

(V.N. Mehrotra)
Vice-chairman

9/22.08.97

W/S not filed so far. Four weeks further time is allowed for the same. Rejoinder may be filed within two weeks thereafter.

List for direction on 22.10.1997.

SKJ


(V.N. Mehrotra)
Vice-Chairman

10/22.10.97

W/S not filed so far. Four weeks further time is allowed for the same. Rejoinder, if any, may be filed within two weeks thereafter.

List on 31.12.1997 for direction.

SKJ

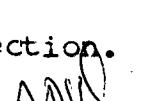

(V.N. Mehrotra)
Vice-Chairman

11/31.12.97

W/S not filed so far. Four weeks further time is allowed for the same. Rejoinder, if any, may be filed within two weeks thereafter.

List on 27.02.1998 for direction.

SKJ


(V.N. Mehrotra)
Vice-Chairman

12/27.02.98

W/S not filed so far. Four weeks further time is allowed for the same. Rejoinder, if any, may be filed within two weeks thereafter.

List on 19.05.1998 for direction.


L.R.K. Prasad

Member (A)


(V.N. Mehrotra)
Vice-Chairman

SKJ

on behalf
application above
ned in reply
the W/S submitted
the respondents.
ed.

TOP NO
93

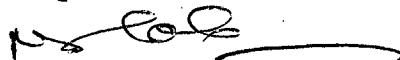
13./ 19.5.98. The applicant is present in person.

Shri P.K. Jaipuriyar, the counsel for respondents

Pleadings in the case are complete. Enter it in the ready list.

Rejoinder
on behalf of
applicant to
the Writ filed
by respondent
cfed.

H. Topus
27.5.98
CBS/



(L.R.K. Prasad)

Member (A)

(V.N. Mehrotra)

Vice-chairman

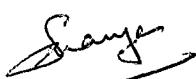
14/16.3.1999

As the pleadings in this case are complete,
let it be listed before the appropriate Bench for
hearing on 17.5.1999.

MRS.


(L.R.K. Prasad)

Member (A)


(S. Narayan)

Vice-Chairman

15/17.5.99

List it for hearing 19.7.99.

AKJ


(Lakshman Jha)

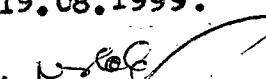
Member (J)


(L.R.K. Prasad)

Member (A)

16/19.07.99 For want of time, hearing is adjourned to
19.08.1999.

SKJ


(L.R.K. Prasad)

Member (A)


(S. Narayan)

Vice-Chairman

17/19.8.1999 For want of time, list it for hearing on 29.9.1999.

MES.

LJ
(Lakshman Jha)
Member (J)

LP
(L.R.K. Prasad)
Member (A)

28xx

18/29.9.1999

List it for hearing on 4.11.1999.

MES.

LJ
(Lakshman Jha)
Member (J)

LP
(L.R.K. Prasad)
Member (A)

19/4.11.99

List it for hearing on 28.12.99.

SKS

LJ
(Lakshman Jha)
Member (J)

LP
(L.R.K. Prasad)
Member (A)

20/28.12.99

None for the applicant.

Jr. to Sh. D.K.Jha, ASC, for the respondents.

As DB is not available, list it for hearing on 10.2.2000.

AKJ

LJ
(L.JHA)
MEMBER (J)

21/10.02.2000

For want of time, the hearing is adjourned to 30.03.2000.

SKJ

L.H.Mingiana
(L.H.Mingiana) / M (A)

S.N
(S.Narayan) / V.C.

22./ 30.3.2000.

For want of time, hearing is adjourned to 27.4.2000.

/CBS/

l. R. K. Prasad
(L.R.K. PRASAD)

MEMBER (A)

S. Narayan
(S. NARAYAN)
VICE-CHAIRMAN

23/27.04.2000 None appears on behalf of the applicant.

Shri D.K.Jha, ASC for the respondents.

Let it be listed on 30.05.2000 for hearing.
In case nobody appears on behalf of the applicant on the
next date, it will be dismissed for default.

S.K.J.

(L. R. K. Prasad) / M (A)

S. Narayan
(S. NARAYAN) / V.C.

24./ 30.5.2000.

On the request made by the counsel for the
applicant, list it on 28.7.2000 for hearing.

/CBS/

l. R. K. Prasad
(L.R.K. PRASAD)

MEMBER (A)

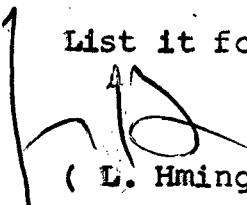
S. Narayan
(S. NARAYAN)
VICE-CHAIRMAN

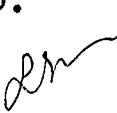
25/28.7.2000 The applicant in person

None for the respondents

Shri Umesh Prasad Singh on
behalf of the applicant files Vakalathnama.
List it for hearing on 31.8.2000.

SKS

 (L. Hmingliana) / M(A)

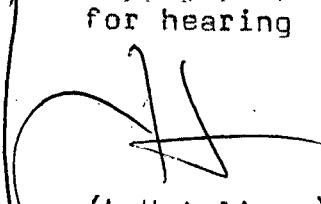
 (L. Jha) / M(J)

26

31.8.2000 Shri U.P. Singh..counsel for the applicant.

CM

None for the respondents. List it
for hearing on 19.10.2000.

 (L. Hmingliana)
M(A)

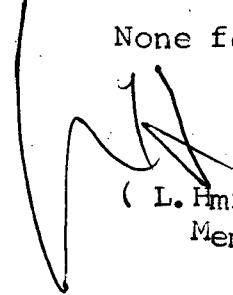
 (L. Jha)
M(J)

27/19.10.2000

None for the parties.

List it for hearing on 21.11.2000.

MES.

 (L. Hmingliana)
Member (A)

 (L. Jha)
Member (J)

28/21.11.2000 : For want of DB, the hearing is adjourned
to 20.12.2000.

skj

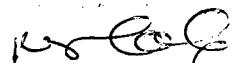
 (L.R.K. Prasad) / M(A)

OA - 483/96

29./ 20.12.2000.

None for the applicant. List it on
27.2.2001 for hearing.

/CBS/


(L.R.K. PRASAD) /M(A)


(S. NARAYAN) /V.C.

30/27.2.2001

For want of time the hearing is

adjourned to 25.2.2001.

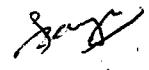
SKS


(L. Hmingliana) /M(A) (L. Jha) /M(J)

31/02.05.2001 : For want of time, the hearing is
adjourned to 18.07.2001.

skj


(L.R.K. Prasad) /M(A)


(S. Narayan) /V.C.

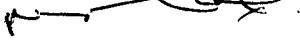
32./ 18.7.2001. For want of D.B., hearing is adjourned
to 18.9.2001.

/CBS/


(L. HMINGLIANA) /M(A)

33./ 18.9.2001. For want of D.B., hearing is adjourned
to 9.11.2001.

/CBS/


(L.R.K. PRASAD) /M(A)

34./ 9.11.2001. None for the parties. List it on 10.12.2001
for hearing. If nobody turns up on behalf of the applicant
even on next date, this OA will be dismissed for default.

/CBS/


(L. JHA) /M(J)


(L.R.K. PRASAD) /M(A)

35./ 10.12.2001. The item is called out. No one appears on behalf of the applicant even today. Shri D.K. Jha, counsel for the official respondents is present. None was present on other occasion on 9.11.2001. On that date, it was observed that if no one appears on behalf of the applicant on the next date, this OA may be considered to be dismissed for default. Since none appears on behalf of the applicant today also, this OA stands dismissed for default.

/CBS/

(L.R.K. PRASAD)/M(A)

(B.N. SINGH NEELAM)/V.C.

36/tx

36/8.7.2002

In view of the order dated 8.7.2002 passed in M.A. 20/2002, the O.A. is restored to its original filed. Let it be listed on 23.8.2002.

MR.

(Sarweshwar Jha)/M(A) (B.N.Singh Neelam)/VC

37/23.08.2002 : None for the parties..

Be listed on 01.10.2002 for hearing.

skj (L.R.K.Prasad)/M(A)

(B.N.Singh Neelam)/VC

38/01.10.2002 : At the request of L/c for the applicant, be listed on 31.10.2002 for hearing.

skj (S.Jha)/M(A)

(B.N.Singh Neelam)/VC

39/31.10.2002 At the request made by the counsel for applicant be listed for hearing on 12.11.2002.

skj

(Shyama Dogra)/M(J)

(L.R.K. Prasad)/M(A)

40./ 12.11.2002. For want of time, be listed on
12.12.2002 for hearing.

skj /CBS/ (L.R.K. PRASAD)/M(A) (B.N. SINGH NEELAM)/V.C.

41/12.12.2002 None for the parties.

Be listed on 15.1.2003 for hearing.

skj (S. Dogra) /M(J) (L.R.K. Prasad)/M(A)

42

15.1.03

CM

Be listed on 4.2.2003 for hearing.

skj (L.R.K. Prasad) M/A (B.N. Singh Neelam) V.C.

43/04.03.2003 : Mrs U.P.Singh, counsel for the applicant.

At the request of L/c for the applicant, list it on 26.02.2003 for hearing alongwith OA 294/2001.

No-one appears for the respondents.

skj (L.R.K. Prasad)/M(A) (B.N. Singh Neelam) V.C.

44./ 26.2.2003. For want of D.B., list it on 2.4.2003 for hearing.

skj /CBS/ (B.N. Singh Neelam)/V.C.

45/2.4.2003 For want of DB, be listed for hearing on 1.5.2003.

MHS.

skj (B.N. Singh Neelam)/VC

46/01.05.2003 : Be listed on 28.06.2003 for hearing.

skj

skj (S.Jha) /M(A)

(B.N. Singh Neelam) V.C.

47/23.06.2003 : Be listed on 11.08.2003 for hearing.

skj

(B.N.Singh Neelam) /VC

48/11.8.03 Be listed on 26.8.03 for hearing.

C.B.S

(B.N.Singh Neelam)
VC

49/26.08.2003 : None for the applicant.

MR. D.K.Jha, ASC for the respondents.

DB matter. Be listed on 29.09.2003 for hearing.

skj

(B.N.Singh Neelam) /VC

50/29.9.03 Be listed for hearing on

3-11-03

View hearing

S.B.S

(D.Jha)

M.(A)

51/3.11.03 As prayed for by the advocate for the applicant, be listed for hearing on

15.12.03

Op

(M.Jha) u(1)

(B.N.Singh Neelam) /VC

52) 15.12.03 Shri S.K. Bariar, Counsel for the applicant
Shri D.K. Jha, ASC for the respondent
DB not available. Be listed
on 18.3.2004 for hearing.

SPM

(M. Jha) /M(A)

53/31.3.2004 Shri S.K. Bariar, counsel for the applicant.

It is stated by the ld. counsel for the applicant that initially three applicants have filed this OA. But with the passage of time, applicant no. 1 Dr. Akhilesh Prasad Sinha has since retired and applicant no. 3 Shri S.K. Singh has since got promotion to the post of Director, Geological Survey of India in the year 2002. Therefore, relief is confined to only applicant no. 2 Shri Kamal Kant Prasad Singh. Shri S.C. Jha, the learned Addl. Standing Counsel, who has recently been engaged in this case seeks time to prepare the matter. Therefore, the case is adjourned. However, the same will remain in the monthly cause list and the matter will be taken up on the request of the learned counsel for the parties on

M 7-4-04

srk/

(M. Jha) /M(A)

(S. Dogra) /M(J)

Shri S. Dogra 3/364

54./ 6.7.2004.. Shri S.K. Bariar, the l/c for applicant.
Shri S.C. Jha, the l/c for respondents.

Heard. Arguments concluded. Order reserved.

/CBS/

(M. JHA) M(A)

(S. DOGRA) M(J)

Shri S. Dogra 3/364